

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-1406/ND/2018

In the matter of :

M/s. Superlative Products Pvt. Ltd.

.. PETITIONER

Vs.

M/s. Gem Batteries Pvt. Ltd.

.. RESPONDENT

SECTION

Under Section 9 IBC 2016

Order delivered on 19.11.2019

Coram :

CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op. Creditor : Mr. Mukesh Kumar, Mr. Dhrujdit Saibia
Advocates

For the Respondent/Corporate Debtor : Mr. Ramesh Gopinathan Advocate

For the RP :

ORDER

Counsel for OC is present. Counsel for RBL Bank and Vijaya Bank are present. As seen from the order dated 11.02.2019, a notice was directed against these banks but there hardly appears any reason for issuance of notice to these banks which might have happened due to inadvertence. The memo of parties reveals that these banks have not been arrayed as party in the matter and the application under adjudication is filed under Section 9 of the IBC against the CD. In the circumstances, Counsel for RBL bank and Vijaya Bank is hereby relieved. Registry is directed to issue notice to CD. The Counsel for OC is permitted to serve private notice on the CD by all modes and file proof of service on next date of hearing.

Put up on 16.03.2019

-S-d-

(KAPAL KUMAR)
MEMBER (TECHNICAL)

-S-d-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)